

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH.P.

FRIDAY, THE 08<sup>TH</sup> DAY OF MAY, 2020/18TH VAISAKHA, 1942

W.P(C) NO.9746 OF 2020

PETITIONER:-

THAHA M.A., AGED 58 YEARS,  
S/O ABU M.H., RESIDING AT MATHILAKATH HOUSE,  
13/1132E, R K PILLAI ROAD,  
CHULLICKAL, KOCHI 682005.

BY ADV. M.R. HARIRAJ

RESPONDENTS:-

1. THE CORPORATION OF KOCHI, REPRESENTED BY ITS SECRETARY, ERNAKULAM 682025.
2. STATE OF KERALA, REPRESENTED THE SECRETARY TO GOVERNMENT OF KERALA, DEPARTMENT OF LOCAL SELF GOVERNMENT, SECRETARIAT, THIRUVANANTHAPURAM 695001

R1- BY

R2 BY SRI. GOVERNMENT PLEADER K.P.HARISH

THIS WRIT PETITION HAVING COME UP FOR ADMISSION  
ON 08.05.2020, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

**Dated this the 8th day of May, 2020**

**JUDGMENT**

Heard the learned counsel appearing for the petitioner and the Standing Counsel appearing for the Corporation of Kochi. Mr.R.Sudhishkumar, Standing Counsel for the Corporation of Kochi submits that the payments have been made to the petitioner. This is confirmed by the learned counsel appearing for the petitioner. Hence, this writ petition is closed as infructuous.

**GOPINATH.P, JUDGE**